

SCHEDULE

FORM A

Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India

Insolvency Resolution Process for Corporate Persons) Regulations 2016,

FOR THE ATTENTION OF CREDITORS OF [SHAHJAHANPUR EDIBLES PRIVATE LIMITED]

S.N.	Relevant Particulars	
1	Name of the Corporate Debtor	SHAHJAHANPUR EDIBLES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	12/03/2014
3	Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4	Corporation Identity No. / Limited Liability Identification No. of corporate debtor	U15400UP2014PTC063318
5	Address of the registered office and principal office (if any) of corporate debtor	KISAN COLD STORAGE & ALLIED INDUSTRIES RAUSAR KOTHI ROAD VILLAGE MISHRIPUR SHAHJAHANPUR UP 242001 IN
6	Insolvency commencement date in respect of corporate debtor	27th September 2019 (Order received on 27/09/19)
7	Estimated date of closure of insolvency resolution process	25th March 2020
8	Name and registration number of the insolvency professional acting as Interim Resolution Professional	MANISH AGARWAL IBBI/IPA-002/IP-N00223/2017-18/10904
9	Address and e-mail of the interim resolution professional, as registered with the Board	707, Saket, Opp. Rohtash Sweets Meerut-250001, Uttar Pradesh Ph: -0121-4054491, 9412705345205, Email: manishfcs@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	2nd Floor, Rohit House Tower-2, Tolstoy Marg, Connaught Place, New Delhi-01 Ph: -011-41509352, 9412705345 Email: cirp.shahjahanpuredibles@gmail.com

11	Last date of submission of claims	11th October 2019
12	Classes of creditors, if any, under clause (b) of sub- section (6A) of section 21, ascertained by the interim professional	N. A
13	Name of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (three names for each class)	N. A
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Physical Address: N. A

Notice hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [**SHAHJAHANPUR EDIBLES PRIVATE LIMITED**] on **27th September 2019**.

The creditors of [**SHAHJAHANPUR EDIBLES PRIVATE LIMITED**], are hereby called upon to submit their claims with proof on or before **11th October 2019** to the interim resolution professional at the address mentioned against entry No. 9 or 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No.12, Shall indicate its choice of authorized representative from among the three Insolvency professionals listed against entry No. 13 to act authorized Representative of the class [specify class] in form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Meerut

Name and signature of interim resolution Professional:



MANISH AGARWAL

Date: 29th September 2019